

*of Urgent Public Importance*  
further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.*

SHRI CHITTA BASU: Sir, I introduce the Bill.

15.50 1/2 hrs

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 310 etc.)

[English]

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The Motion was adopted.*

SHRI CHITTA BASU: Sir, I introduce the Bill.

15.51 hrs.

**Scheduled Castes and Scheduled Tribes orders (Amendment) Bill\***

[English]

SHRI RAM NAIK (Bombay North): Sir, I beg to move for leave to introduce a Bill to alter the names of certain castes and tribes in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to alter the names of

certain castes and tribes in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith."

*The motion was adopted*

SHRI RAM NAIK: Sir, I introduce the Bill.

15.51 1/2hrs.

CONSTITUTION (AMENDMENT) BILL  
(Amendment of Article 324)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: Sir, introduce the Bill.

15.52 hrs

**BAN ON COW SLAUGHTER BILL \***

SHRI KASHIRAM RANA(Surat): Sir, I beg to move for leave to introduce a bill to prohibit the slaughter of cow and its progeny.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to prohibit the slaughter of cow and its progeny."

*The motion was adopted*

537 Bill Introduced

PHALGUNA 5, 1915 (SAKA)

Bill Introduced 538

*of Urgent Public Importance Bill Introduced*

*Prices Fixation Authority Bill*

SHRI KASHIRAM RANA: Sir, I introduce the Bill.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

15.52 1/2hrs.

LAND ACQUISITION (AMENDMENT) BILL\*

SHRI MOHAN SINGH: Sir, I introduce the Bill.

**(Amendment of sections 11 and 23).**

[English]

SHRI KASHIRAM RANA (Surat): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. CHAIRMAN: The question is;

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894.

*The motion was adopted*

SHRI KASHIRAM RANA: Sir, I introduce the Bill.

15.54 hrs.

CONSTITUTION (AMENDMENT) BILL

**(Amendment of Article 324)**

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

15.53 hrs.

CONSTITUTION (AMENDMENT) BILL

**(Amendment of Articles 15 and 16)**

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

SHRI MOHAN SINGH: Sir I introduce the Bill

15.55 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL\*

**(Amendment of section 30).**

[English]

SHRI MOHAN SINGH (Deoria): Sir, I

\* Published in Gazette of India Extraordinary Part II, Section 2, dated 24.2.1994.